

earmarked for power sector so that the assets created are put to use and they do not turn into NPAs. To begin with, e-auction shall be conducted separately for PPA holders (long and medium term) by offering a quantity of 5 Million Tonnes and for others (short-term PPAs/without PPA) offering a quantity of 5 Million Tonnes. In subsequent rounds of e-auction, quantities could be reviewed based on the experience of the initial round. The floor price for the e-auction window for PPA holders will be Coal India Limited notified price plus 20% premium and for others, the floor price will be Coal India Limited notified price plus 40% premium.

- (d) The price of coal shall be as per bids received in the e-auction process.

CSR policy in coal companies

2242. SHRI VIVEK GUPTA: Will the Minister of COAL be pleased to state:

(a) whether Government has impressed upon coal and lignite companies under their administrative control to bring out a new Corporate Social Responsibility (CSR) policy;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by Government to ensure that coal and lignite companies spent 5 per cent of their distributable surplus on CSR activities?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (d) Coal India Limited (CIL), its subsidiaries and Neyveli Lignite Corporation Limited (NLC) follow the Department of Public Enterprises (DPE) guidelines effective from 1.4.2014. These guidelines are based on Section 135(1) of Companies Act, 2013 which stipulates to spend at least 2% of the average net profit of the company for the three immediate preceding financial years. While NLC has allocated Corporate Social Responsibility (CSR) funds as above, CIL has formulated its own policy and allocated funds based on 2% of the average net profit of the company for the three immediate preceding financial years or ₹ 2 per tonne of coal production of previous year whichever is higher.

Requirement of coal for power plants in Telangana

2243. SHRI DEVENDER GOUD T.: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the State of Telangana requires coal for existing power plants and also for the proposed 4,000 MW NTPC thermal power plant and 6,000 MW power plant set up by GENCO in the State; and

(b) if so, what steps the Ministry has taken to provide coal to above plants?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Coal is supplied to existing Thermal Power Plants (TPPs)

located in the State of Telangana, from Singareni Collieries Company Limited (SCCL) and Coal India Limited (CIL) sources under Fuel Supply Agreement (FSA) as per quantity and quality of coal specified therein, as per extant policy of Government.

Requests for grant of Long Term linkages for proposed 4,000 MW National Thermal Power Corporation (NTPC) TPP and 3 TPPs of 5880 MW Capacity being setting up by Telangana State Power Generation Corporation Limited (TSGENCO) in the State have been received. However, Long Term Linkage/Letter of Assurance (LoA) have not been granted to any of the sectors since 2010 due to coal availability constraints. In view of above, NTPC has been advised to apply for allocation of coal block for proposed 4000 MW Thermal Power Plant in Telangana State under Government Dispensation route, during the next round of allotments of coal blocks.

Distribution of coal auction proceeds

2244. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

- (a) whether States are likely to get ₹ 3 lakh crore through coal auction process; and
- (b) if so, the details thereof, State/UT-wise and the amount of coal auction distributed so far, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) The estimated revenue which would accrue to coal bearing States from the 29 coal mines auctioned so far during the life of mine/lease period is ₹ 1,93,512 crores. Further an estimated amount of ₹ 1,41,854 crores would accrue to coal bearing States from the allotment of 38 coal mines to Central and State PSUs over the life of mines/lease period.

State-wise details of estimated revenue which would accrue to coal bearing states from the 29 auctioned and 38 allotted coal mines during the life of mine/lease period is given below:

Sl. No.	State	Estimated Revenue during the life of mine/lease period (₹ in crores)		
		Auction	Allotment	Total
1.	Chhattisgarh	51596	59396	1,10,992
2.	Jharkhand	49272	60552	1,09,824
3.	Madhya Pradesh	42811	0	42,811
4.	Maharashtra	2738	2813	5,551
5.	Odisha	33741	11888	45,629
6.	West Bengal	13354	5958	19,312
7.	Telangana	0	1247	1,247
GRAND TOTAL		1,93,512	1,41,854	3,35,366